

आयकर अपीलीय अधिकरण, राजकोट न्यायपीठ, राजकोट।
IN THE INCOME TAX APPELLATE TRIBUNAL,
RAJKOT BENCH, RAJKOT

BEFORE DR. ARJUN LAL SAINI, ACCOUNTANT MEMBER
AND
SHRI DINESH MOHAN SINHA, JUDICIAL MEMBER

आयकर अपील सं./ITA No.375/RJT/2024

निर्धारणवर्ष /Assessment Year: 2014-15

Balaji Agency, Balaji House, Near Modi School, Gautam Nagar Main Road, Rajkot – 360001 (PAN No.: AAEFB320Q)	बनाम Vs.	The PCIT, Rajkot -1, Aayakar Bhavan, Race Course Ring Road, Rajkot - 360001
(अपीलार्थी/Appellant)	:	(प्रत्यर्थी/Respondent)

Assessee by : Shri Samir Bhuptani, Ld.AR
Revenue by : Shri Sanjay Punglia, Ld. Sr. DR
Date of Hearing : 26/02/2025
Date of Pronouncement : 27/02/2025

आदेश / ORDER

PER DR. A. L. SAINI, AM:

At the outset itself, Shri Samir Bhuptani, Learned Counsel for the assessee submitted before the Bench that assessee has opted for the benefit of the “**Direct Tax Vivad Se Vishwas Scheme, 2024**” and filed Form no.2 dated 28.01.2025. The assessee has received Form no.2. A letter dated 04.02.2025 signed by the assessee, to this effect addressed to the Tribunal along with copy of Form No.2 issued by the Ld. Pr. CIT, Designated Authority are also filed and placed on record. In view of this, the Ld. Counsel submitted that assessee has prayed for



withdrawal of the appeal to which, the learned Departmental Representative (in short “the Ld. DR”) did not raise any objection.

2. We have heard both the parties and gone through the above letter filed by the assessee and noted that assessee has prayed for withdrawal of the appeal. The Ld. DR for the Revenue did not have any objection if the said appeal is withdrawn by the assessee. Consequently, we treat this appeal as withdrawn. The Assessing Officer is directed to pass the consequential order.

3. In the result, the appeal of the assessee (**in ITA No. 375/RJT/2024, for AY.2014-15**) is dismissed as withdrawn.

Order is pronounced in the open court on 27/02/2025

Sd/-
(DINESH MOHAN SINHA)
JUDICIAL MEMBER

Sd/-
(DR. A. L. SAINI)
ACCOUNTANT MEMBER

Rajkot

दिनांक/ Date: 27/02/2025

Copy of the Order forwarded to:

1. The Assessee
2. The Respondent
3. The CIT(A)
4. CIT
5. DR/AR, ITAT, Rajkot
6. Guard File

By Order

Assistant Registrar/Sr. PS/PS
ITAT, Rajkot